

National Company Law Tribunal

Allahabad Bench

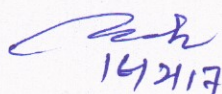
CP NO.45/2016

CA NO 20/2016

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.02.2017

NAME OF THE COMPANY: Amrit Agro Industries Limited & Amrit Banaspati Company Limited

SECTION OF THE COMPANIES ACT: u/s 391 & 394 of companies act,1956

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	M. K. Bagri	OL Adl	OL Adl & RD (RD)	 14/2/17
<u>2.</u>				

Order dated 16.02.2017

CP No.45/2016 CA No.20/2016 Amrit Agro Industries Limited & Amrit Banaspati Company Limited

The present case is received from the Hon'ble High Court of Allahabad as transferred under Section 434 (1) of the Companies Act, 2013. Today there is no representation from company petitioner. Learned Official Liquidator representing the Central Government through office of Regional Director, informs such that the affidavit of the RD has already been filed, hence the matter can be fixed for hearing on sanction of the proposed scheme by this Tribunal.

Since, the present case is a transferred case the Registry is directed to issue a fresh notice to the parties concerned. List the matter on 16.03.2017.


SH. H.P. CHATURVEDI (Judicial Member)

Dated 16.02.2017